

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 924 of 2020

In the matter of:

National Polyplast (I) Pvt. Ltd.

....Appellant

Vs.

Manpasand Beverages Ltd.

....Respondent

Present

For Appellant: Mr. Gulshan Kumar Sachdeva, Advocate.

For Respondent: Mr. Swaroop George, Advocate.

ORDER
(Virtual Mode)

11.01.2021: Counsel for Respondent wants to file some documents which were not before Adjudicating Authority and seeks liberty to file the same.

The Respondent Counsel may file application with documents as requested.

Appellant may file rejoinder, if any, within one week.

Parties may file brief written submissions not more than three pages within a week. Copies of Judgments on which they want to refer and rely on, may also be filed separately.

List the appeal **'For Admission (After Notice)' 'Hearing'** on **25th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Sim/md